

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA
UNSTARRED QUESTION NO. 583

TO BE ANSWERED ON DECEMBER 02, 2015

SLUM REHABILITATION

No. 583. DR. KIRIT SOMAIYA:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has allowed Mumbai airport land to be used by private companies for slum rehabilitation;

(b) if so, the reasons therefor;

(c) whether the Government has received any observation/representation/complaints regarding this non-transparent sanction resulting in loss to state exchequer; and

(d) if so, the details of the action taken by the Government in this regard?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION
[SHRI BABUL SUPRIYO]

(a) & (b): The Ministry of Civil Aviation has reported that Airport Authority of India (AAI) has awarded the airport land at Chhatrapati Shivaji International Airport (CSIA), Mumbai to M/s MIAL, a joint venture company, on long term lease basis for operation management & development of the Mumbai airport by undertaking various activities including removal of encroachment from the airport land, if necessary.

Contd..

(c) & (d): Ministry of Civil Aviation has received references, including from Members of Parliament (MPs), regarding the slum rehabilitation process undertaken by MIAL. The issue was examined in the Ministry of Civil Aviation and it was found that M/s MIAL had entered into an agreement with M/s Housing Development and Infrastructure Limited (HDIL) for removal of encroachment from the Airport land. However, due to non performance by HDIL, the Agreement was terminated by MIAL.
